

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A.NO.2792/2002

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Wednesday, this the 30th day of October, 2002

Hon'ble Shri Justice V.S.Aggarwal, Chairman  
Hon'ble Shri S.A.T. Rizvi, Member (A)

Smt. Santosh Verma  
(Ex-Principal KV No.1, Ferozpur Cantt, Punjab)  
W/O Shri C.L. Verma  
r/o 7B, Mohini Road  
Dalanwala, Dehradun - 248 001

..Applicant

(By Advocate: Shri A.K.Bhardwaj)

Versus

Kendriya Vidyalaya Sangathan through

1. The Commissioner  
Kendriya Vidyalaya Sangathan  
18, Institutional Area  
Shaheed Jeet Singh Marg  
New Delhi-16

2. The Deputy Commissioner (Finance)  
Kendriya Vidyalaya Sangathan  
18, Institutional Area  
Shaheed Jeet Singh Marg  
New Delhi-16

3. The Assistant Commissioner (Administration)  
Kendriya Vidyalaya Sangathan  
18, Institutional Area  
Shaheed Jeet Singh Marg  
New Delhi-16

..Respondents

O R D E R (ORAL)

Shri Justice V.S.Aggarwal:

The applicant has been served with charge-sheet containing different articles of charge. The contention of the applicant's learned counsel is that mere overstay in a Government allotted residential accommodation does not amount to misconduct under CCS (Conduct) Rules, 1964 and, therefore, the above-said Memorandum and articles of charge should be quashed.

2. In this regard, the applicant does not dispute that she has already submitted a representation and also

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(2)

drawn the attention of the concerned authority that the above-said facts do not constitute a misconduct under CCS (Conduct) Rules, 1964.

3. In face of these facts, when the applicant has already drawn the attention of the concerned authority, it is directed that disciplinary authority should consider the said representation and pass an appropriate order in this regard preferably within a period of two months from the date of receipt of a certified copy of the present order.

4. Subject to aforesaid, OA is disposed of.

(S.A.T. Rizvi)  
Member (A)

(V.S. Aggarwal)  
Chairman

/sunil/